IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

11. **C.P.(IB)-2772(MB)/2019**

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAJESH SHARMA
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **03.03.2020**

NAME OF THE PARTIES: Zepo Technologies Pvt. Ltd.
v/s.
Adqube Media Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ld. Counsel for the parties present.

2. They submit that the outstanding between the Operational Creditor and Corporate Debtor have been settled and hence nothing survives in the present Petition. In view of the submissions made by both Counsel, C.P.(IB)-2772(MB)/2019 is **dismissed** as withdrawn. File be consigned to records.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

03.03.2020 / pvs